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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 46 of 1991

Date of Decision ... 15. 7. 1991

Lakshmidhar Sahu ... Applicant

Versus

Union of India & others ... Respondents

For the applicant ... In person

For the respondents ... M/s. Ganeswar Rath,
Standing Counsel (Central)

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C O R A M

HON'BLE SHRI N. SENGUPTA, MEMBER (JUDICIAL)

A N D

HON'BLE SHRI I.P. GUPTA, MEMBER (ADMINISTRATIVE)

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1. Whether reporters of local newspaper may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? No .
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes

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JUDGMENT

N.SENGUPTA, MEMBER (J), We have heard the applicant in person who have very strenuously urged that no conveyance is available near the Radio Station at Jeypore where he works as an Announcer (Staff Artist). Therefore he is entitled to be provided with a conveyance back home after finishing his morning duty at 12.20PM. Mr. Ganeswar Rath, the learned Counsel for the respondents, has urged that it is really unthinkable that at Jeypore, which practically is the district headquarters' town, though the revenue headquarters might be at a different place, no conveyance would be available for the applicant to go back to his residence at 12.20PM. The applicant wants to contend that the Radio Station is quite a distance off from the National Highway, the distance would be about 2 kms. and not half a kilometer as sought to be made out by the respondents. It is neither permissible nor necessary for us to enter into an enquiry about the distance of the Radio Station from the National Highway but the fact remains that there are Government offices not far from the Radio Station. The applicant urges that a Staff Artist in a Radio Station stands on completely different footing than any other Government servant working in offices where the hours of duty are from 10AM to 5 PM, the staff artist should start from his house at about 4.30 or 5 AM, and then leave the place of duty not prior to 12.00PM i.e. after about 7 and half hours. To ask an artist to walk a distance to get a conveyance, if available, would be improper. This Tribunal functions within the framework of the rules applicable

*Mem. Secy
15.7.91.*

to a Government servant or persons who render service to the Government, it can not transgress those limits and enter into the realm of proprieties. The applicant has not ~~been~~ able to point out under what rule or authority previously he was being provided with a conveyance back home after finishing his morning duty. Unless there is any rule in support of such a provision, this Tribunal can not give any direction for provision of conveyance. We have gone through annexure-1 to the application in which there have been references to "Odd Hours" and also to single lady employees who are required to go more than 1.6 kms. from the Radio Station to reach the residence. The claim of the applicant does not come within the purview of either annexure-1 or annexure-6 to the application. It is of course true that the Government as an employer should look to the comforts and other matters to keep up the efficiency of the staff but we must repeat, unless there be any rule enjoining a duty ~~on~~ the Government, this Tribunal can not give any direction. With these observations, we dispose of this application without admission.

B. Sahoo
MEMBER (ADMINISTRATIVE)

Man Singh
15.7.91
MEMBER (JUDICIAL)

Central Administrative Tribunal
Cuttack Bench, Cuttack
Dated the 15th July, 1991, BKSahoo/

